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Select List of Principal private Secretaries 2389, SHRI RAJ NATH SINGH: Will

2389. SHRI RAJ NATH SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether the Select List of Principal Private Secretaries of CSSS for the year 1993 containing the names of 24 officers has been issued;
- (b) whether some Minstries/organisations have refused to accept the nomination of the selected officers for appointment as Principal Private Secretaries;
- (c) if so, the name of the Ministry/ Organisation and reasons for refusal to accept the nomination of selected officers; and:
- (d) whether the selected officer who could not be appointed because of refusal to accept the nomination by the concerned Ministry/organisation will be compensated in the matter of salary for delay in their appointment on that account; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. MARGARET AEVA): (a) Yes, Sir.

(b) to (d) The nominations of the above persons for regular appointments in various cadres were made on 10th May, 1995. The exercise of appointments by cadres has been mostly completed. The delay in the appointment of some of the selected officers is due to administrative reasons. The pay of the officers on promotion is to be regulated in accordance with the relevant instructions, and the question of grant of any compensation does not aries.

Use of electronics and telecommunication in Armed Forces

2390. SHRI RAJUBHAI A. PAR-MAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that electronic and telecommunications have made a big impact on the functioning of Armed Forces; and (b) if so, what are the broad details of the ways in which Indian Armed Forces are making use of the developments in these two fields;

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) Yes, Sir. The Indian Armed Forces have made extensive use of technological developments in Electronics and Telecommunications.

(b) The products of these development are in wide use along the chain of command of the Armed Forces for effective and quick use of information for decision making.

Supreme Court direction on accommodation to Judicial Officers

2391. SHRI V. N. GADGIL: SHRI SHIVAJIRAO GIRIDHAR PATIL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Supreme Court in a content petition on the All India Judges association has given a direction on April 10, 1995 that accommodation to all Judicial Officers should be provided before August 1, 1995;
- (b) whether Government have failed to provide during the last three years 50 per cent of its share to Government of Maharashtra under the centrally-sponsored scheme of providing matching assistance to States for infrastructural facilities of capital nature for the judiciary as approved by the planning Commission; and
- (c) if so, what are the reasons for the failure to provide assistance to Government of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The matter relating to implementation of various directions of the Supreme Court vide its judgement dated 13.11.1991 in W.P. (c) No. 1022 of

1989 and order dated 24.8.1993 in Review Petition (C) No. 249 of 1992 in the All India Judges Association & Ors. versus Union of India & Ors. came up before the Court on 10.4.1995 and the Court directed all the State Governments/UTs to comply with their earlier directions, including the one to provide residential accommodation to all Judicial Officers of the Subordinate Judiciary by 31.7.1995.

(b) No, Sir. The Central Government has released the following amount to the Government of Maharashtra under the Centrally Sponsored scheme:

Year	Rs. in Lakhs
1993-94 (Full share)	193.80
1994-95 (Full share)	377.35
1995-96 (Ist instalment)	159.00
	(Out of the tentative allot-
	ment of
	Rs. 316.90
	lakhs)

(c) Does not arise.

भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) जासूसी कांद्र की जांच

2392. श्री जनेश्वर मिश्न: क्या प्रधान मंत्री यह बताने की कपा करेंगे कि:

- (क) क्या यह सच है कि केन्द्रीय जांच ब्युरो ने ''इसरो'' जास्सी कांड में आसचना ब्युरो द्वारा एकत्रित किये गये प्रमाणों को मानने से इन्कार कर दिया है:
- (ख) ''इसरो'' जासूसी कांड में कितने लोगों के खिलाफ आसचना ब्युरे द्वारा आरोप पत्र तैयार किया गया है और उक्त कांड में कितने लोगों के खिलाफ केंद्रीय जांच स्पूरो द्वारा आरोप पत्र तैयार किया गया है: और
- (ग) इस मामले में की गई कार्यवाही का पूर्ण तथ्यात्मक स्वीरा क्या है?

प्रधान मंत्री कार्यालय में राज्य मंत्री तथा विज्ञान एवं प्रौद्योगिकी मंत्रालय में राज्य मंत्री तथा परमाण कर्जा और अत्तरिक्ष विभागों में राज्य मंत्री (श्री भुवनेश चतुर्वेदी): (क) केंद्रीय अन्वेषण ब्यूरे (सी.बी.आई.) द्वारा जांच अभी भी जारी है।

(ख) आई.बी.ने किसी भी व्यक्ति के खिलाफ चार्जशीट तैयार नहीं की है। सी॰बी॰अहि॰ ने छः व्यक्तियों के खिलाफ मुकदमा दर्ज किया है।

to Ouestions

(ग) मुकदमें के तथ्य निम्नानुसार है:---

सामाजिक शैक्षणिक विकास केंद्र ब्रास लगाये नही इंडिया मार्क-ा है है ज्याप

तिरूवनन्तपुरम में विदेशियों विषयक अधिनियम 1946 के साथ परित विदेशियों विशयक आदेश 1948 के अधीन भारत में निर्धारित अल्लंध से अधिक समय उत्तरने के लिए एक विदेशी राष्ट्रिक के विरुद्ध मामले की जांच के दौरान पुलिस अधिकारियों को भारतीय अन्तरिक्ष अनुसंधान संगठन (इसरो) के एक केंद्र इव नोक्न प्रणाली केन्द्र, तिरूवनन्तपरम के एक वैज्ञानिक और उक्त विदेशी राष्ट्रिक के बीच कुछ संबंधों को सुचित करने वाला प्रमाण मिला। यह सन्देह व्यक्त किया गया कि इसरों के कछ वर्गीकत दस्तावेजों को विदेशी को प्रकट कर दिया गया है। अतः भारतीय दंड संहिता (आई.पी.सी.) की धारा 34 के साथ पठित शासकीय गुप्त बात अधिनियम 1923 की धारा 3 और 4 के अधीन एक पामला दर्ज किया गया। इस भागले को दर्ज करने के बाद इसरो के 2 वैज्ञानिकों, 2 विदेशियों और 2 व्यवसाइयों सहित छः व्यक्तियों को गिरपतार किया गया। केरल सरकार के अनरोध पर भारत सरकार ने इस मामले को हाल ही में केंद्रीय अन्वेषण ब्युरो (सी.बी.काई.) को सौंप दिया है और सी.बी.आई. ने बिदेशियों विषयक अधिनि-यम 1946 की घारा 14 के साथ पठित विदेशियों विषयक आदेश 1948 की धारा 7 के अन्तर्गत आर.सी.---10(एस.) / 94-एस.आई.य.बी. / एस. आई.सी.---11 नई दिल्ली तथा आई.पी.सी. की थारा 34 के साथ पठित शासकीय गुप्त बात अधिनियम 1923 की धारा 3, 4 और 5 के अन्तर्गत आर.सी. II (एस.)/94.एस.आई. यू.-वी./एस.आई.सी-II के अधीन मामले दर्ज किये हैं। सभी छः अभियुक्तों को जमानत प्रदान की गई। फिर भी, दो बिदेशी राष्ट्रिक अपेक्षित जमानत-नामा प्रस्तुत करने में अपनी/ असमर्थता के कारण अभी भी जेल में है। मामले पर जांच की जास्ती है।